

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

IB-761/ND/2018

In the matter of :

Sony Pictures Networks (India) Pvt. Ltd

.. PETITIONER

Vs.

Ortel Communication Limited

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 02.8.2018

Coram :

(Dr. Deepti Mukesh)

HON'BLE MEMBER (JUDICIAL)

(Dr. VK Subburaj),

HON'BLE MEMBER (TECHNICAL)

For the Petitioner /Op. Creditor: Mr. Kunal Tandon, Advocate

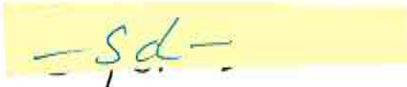
For the Respondent/Corporate Debtor :

For the Intervener :

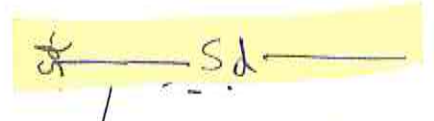
ORDER

Learned Counsel for the Applicant is present and states that compliance of the Order dated 03.7.2018 has been done. Ld. Counsel for the Respondent states that certain pages of the Application are missing and Ld. Counsel for the applicant undertakes to serve the missing pages within 2 days. Let the reply be filed within 2 weeks and Rejoinder thereafter to be filed within a week and copy to be made available to the other side.

List on 10.9.2018.



(DR. V.K. SUBBURAJ)  
MEMBER (TECHNICAL)



(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)

Surjit